

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 511/TT/2020**

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for combined elements of Kaiga-Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2<sup>nd</sup> 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in the Southern Region.
- Date of Hearing** : 11.2.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Karnataka Power Transmission Corporation Limited (KPTCL)  
and 17 others
- Parties Present** : Shri S. Vallinyagam, Advocate, TANGEDCO  
Shri S.S. Raju, BSPHCL  
Shri D.K. Biswal, PGCIL  
Shri V.P. Rastogi, PGCIL  
Ms. Anshul Garg, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for revision of transmission tariff for 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for combined elements of Kaiga-Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2<sup>nd</sup> 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in the Southern Region.
  - b. The instant petition was heard earlier on 22.6.2021 and the matter was reserved by the Commission.
  - c. It was submitted initially in the instant petition that there was no Additional Capital Expenditure (ACE) or decapitalisation in the 2014-19 and 2019-24 tariff periods. However, vide affidavit dated 23.9.2021, it is submitted that the Commission vide



order dated 5.9.2021 in Petition No. 504/TT/2020 has approved the tariff for one no. 400/220 kV 315 MVA ICT (Spare) at Misa Sub-station under NERSS-VII in the North Eastern Region wherein tariff for the subject 315 MVA spare ICT at Misa Sub-station has been claimed (COD: 31.12.2018) which was diverted from Narendra Sub-station after its replacement by 500 MVA at Narendra Sub-station under SRSS-XX. The Commission in its various orders has directed that in case of shifting of equipment from one place to another, the replaced equipment needs to be decapitalised from the original project and recapitalised in the new project. Keeping in view the directions of the Commission, one no. 315 MVA ICT at Narendra which is originally covered in the instant petition is to be decapitalized. Revised Auditor Certificate and corresponding revised tariff forms are submitted along with the affidavit dated 23.9.2021.

d. There are two ICTs in the instant project - one ICT is kept as a regional spare as approved in the 34<sup>th</sup> SCM and 20<sup>th</sup> RPC and one ICT is shifted to NER and was recapitalised at Misa. Accordingly, the said asset is decapitalised from the instant petition/ project from the actual date of removal, i.e., 14.12.2017.

3. The learned counsel for TANGEDCO prayed for two weeks' time to submit reply in the matter.

4. The Commission directed TANGEDCO to file its reply by 28.2.2022 and the Petitioner to file rejoinder, if any, by 11.3.2022. The Commission further directed the parties to adhere to the timeline and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

